

**OA 45/06**

**ORDER**

**31.07.07**

Nobody is present on behalf of the applicant. Shri G.K. Agrawal is present on behalf of the respondents. Shri Agrawal points out that on the last six or seven dates, the learned counsel for the applicant has not been present and it seems that he is not keen to pursue the matter. He says that written statement is also ready but nobody has collected the WS from him. Since the matter relates to regularisation, it is a Single Bench matter.

In view of the fact that the applicant is not pursuing the matter for the last one and half years, this case is dismissed for non-prosecution.

  
[Amit Kushari ]/M[A]

srk.